

(a) whether it is a fact that the All India Shipping Council have urged the Central Government to constitute a Commission for a comprehensive examination of the entire freight structure applicable to India's over-seas trade ;

(b) whether it is also a fact that the Council has also observed that the freight rates for many of our export items do not compare favourably with those applicable to the exports of our competitors ; and

(c) if so, Government's reaction thereto?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING &
TRANSPORT (SHRI RAGHU RA-
MAIHA) : (a) No, Sir.

(b) and (c). Do not arise.

**Increase in Freight Rates on India Hongkong/
Japan Cargo**

*133. SHRI YASHPAL SINGH :
SHRI N. SHIVAPPA :
SHRI GADILINGANA GOWD :

Will the Minister of SHIPPING AND
TRANSPORT be pleased to state :

(a) whether it is a fact that Japan/Persian Gulf and Japan Shipping Conference have recently announced an increase of 7½ per cent in freight rates with effect from the 1st October, 1969 on cargo from India to Hongkong and Japan; and

(b) if so, the effect of this increase in freight rates on Indian trade to Eastern countries ?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAM-
AIAH) : (a) Yes, Sir,

(b) While it is true that increases in shipping freight rates do affect the competitive position of our export goods shipping freight is only one of the factors having a bearing on the export trade. It is, therefore, difficult to isolate any one factor as being the reason for rise or fall in any trade,

**Establishment of a Central Road Board on
lines of Railway Board**

*134. DR. SUSHILA NAYAR :
SHRIMATI SAVITRI SHYAM:
SHRI HEM RAJ :

Will the Minister of SHIPPING AND
TRANSPORT be pleased to state :

(a) whether Government have received a proposal from the President of Indian Road Congress to establish a Central Road Board on the lines of Railway Board as a Central Authority for Road Transport in the country ;

(b) whether he has also suggested to Government that a financial road transport budget be presented to Parliament like the Railway Budget ;

(c) if so, whether the proposal has been considered by Government ; and

(d) the decision taken in this regard ?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAM-
AIAH) : (a) and (b). Yes, Sir.

(c) and (d). The proposal to constitute a Central Road Board as suggested by the Indian Roads Congress is being examined.

**Legislation Re-employer-Employee
Relationship**

*135. SHRIMATI ILA PALCHOU-
DHARY : Will the Minister of HOME
AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the Resolution reported to have been passed at the 18th Annual Session of the Indian National Trade Union Congress held at Quilon recently in which an appeal has been made to the Central Government to bring a comprehensive legislation governing relations between employers and employees in all essential services not only in Government or public sector, but also in the private sector to replace the present legislation governing employees in the essential services ; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yea, Sir.

(b) Government have already announced their decision to bring forth comprehensive legislation governing the relations between Government and their employees. The broad outlines of the proposed legislation were stated by the Minister in the Ministry of Home Affairs on the 16th December, 1968 in the Sabha during the course of the discussion on the Essential Services Maintenance Bill. There is no proposal to bring forth similar comprehensive legislation in respect of the essential services in the public sector or private sector undertakings.

Kerala Land Reforms Bill

*136. SHRI NIHAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state the nature of objections Government have in regard to the Kerala Land Reforms Bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Approval of the Central Government to the Kerala Land Reforms (Amendment) Bill, 1968, was accorded in February, 1969, subject to some of its provisions being modified on the lines indicated to the State Government for safeguarding the interests of defence personnel, religious and charitable institutions and plantations. The Kerala Government informed the Central Government that they were agreeable to the proposed modification relating to 'kudikidappkars' (hut dwellers), and they also accepted in principle those suggestions which were intended to protect the interests of the members of the Armed Forces. They, however, asked for reconsideration of the remaining suggestions. They have been informed that the Government of India have no objections to their proceeding further with the Bill. They were, however, requested to take into consideration some comments regarding certain aspects of the bill which had a bearing on the future development of the

plantation industry generally. The State Government informed the Government of India on 5.5.1969 that these suggestions will be placed before the Select Committee for consideration during the course of examination of the Bill clause by clause.

राज्य सरकारों का स्थायित्व

*137. श्री विभक्ति मिश्र : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ राज्यों में 1967 के सामान्य निर्वाचनों में और मध्यावधि निर्वाचनों में भी किसी भी दल को स्पष्ट बहुमत प्राप्त नहीं हुआ;

(ख) यदि हां, तो क्या कई राज्यों में संयुक्त सरकारें बनीं;

(ग) क्या ये सरकारें स्थिर नहीं रह सकीं, जिसके परिणामस्वरूप इन राज्यों का कार्य रुक गया है; और

(घ) यदि हां, तो केन्द्रीय सरकार इस उद्देश्य से क्या कार्यवाही कर रही है कि इन सरकारों को स्थायित्व प्राप्त हो ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुकल) : (क) तथा (ख). कुछ राज्यों में 1967 के सामान्य निर्वाचनों के बाद तथा मध्यावधि निर्वाचनों के बाद किसी भी दल को स्पष्ट बहुमत प्राप्त नहीं हुआ था। इसके परिणामस्वरूप अनेकों राज्यों में संयुक्त सरकारें बनीं।

(ग) विधायकों के दल-बदलने के कारण बहुत सी संयुक्त सरकारें स्थिर न रह सकीं और उन्हें त्यागपत्र देना पड़ा।

(घ) 8 दिसम्बर, 1967 को लोक सभा द्वारा पारित सन्तुल्य के अनुसरण में, मुख्यतः राजनैतिक दलों तथा संसद में निर्दलीय वर्गों के प्रतिनिधियों और कुछ प्रमुख वकीलों की एक